

State-wise percentage of the irrigated land (1976-77 Statistics)

(Thousand hectares)

State/Union Territory	Gross irrigated area		Gross sown area		Percentage of gross irrigated to gross sown area	
	As per original reply	As corrected	As per original reply	As corrected	As per original reply	As corrected
	1	2	3	4	5	6
Rajasthan	2,972	2,976	16,898	16,898	17.6	17.6
Tamil Nadu	3,001	3,001	7,147	7,147	22.0	42.0
Delhi	72	72	116	116	62.8	62.1

STATEMENT CORRECTING REPLY TO USQ NO. 6046 DATED 29TH JULY, 1980 RE. QUANTITY OF WATER SUPPLY FROM NARMADA IRRIGATION SCHEME.

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): In reply to part (b) of Unstarred Question No. 6046 asked by Shri Chhitu Bhai Gamit in the Lok Sabha on 29th July, 1980 regarding quantity of water supply from Narmada Irrigation Scheme the words viz. "allocation of water out of the total" which were to be added after the words "districtwise/regionwise" and before the words "quantity of water" were left out through an oversight. The complete answer to Part (b) of this question will be as under:—

"(b) No, Sir. The Tribunal has not recommended districtwise/regionwise allocation of water out of the total quantity of water allocated to Gujarat".

This statement is being laid on the Table of the House as soon as the omission has been noticed.

RE: ADJOURNMENT MOTIONS
12 hrs.

MR. DEPUTY-SPEAKER: Papers to be laid on the Table.
(Interruptions)

MR. DEPUTY-SPEAKER: Every one of you will be allowed to speak but all of you first please sit down. Every party leader must maintain discipline in the House.

... (ब्यवधान) ...

श्री जगपाल सिंह (हरिद्वार) : चार-पांच हजार लोगों को सरकार ने मारा है, उनके ऊपर एडजानमेंट मोशन होना चाहिए। डिसिप्लिन तब रहेगा, जब आप एडजानमेंट मोशन लेंगे। आपकी सरकार ने चार-पांच हजार लोगों का कतल किया है ... (ब्यवधान) ... जिन्होंने मोशन का नोटिस दिया है, उनको आप ...

... (ब्यवधान) ...

MR. DEPUTY-SPEAKER: May I appeal to the House? In the zero hour I would allow every party leader in the House to say a few words.

SOME HON'BLE MEMBERS: Why party leaders?

(Interruptions)

MR. DEPUTY-SPEAKER: If you do not want party leaders then every one of you must in an orderly manner get up and ask for permission. That is a rule.

You must get up, take my permission before raising a point. You cannot get up as you like. No, I will not allow it. You should take my permission; otherwise I will not allow you.

(Interruptions)

श्री राम बिलस पासवान (हाजीपुर):
उपाध्यक्ष महोदय, मैं प्वाइन्ट आफ आर्डर
पर खड़ा हूँ . . .

(व्यवधान) . . .

MR. DEPUTY-SPEAKER: All of you may please take your seats.

(Interruptions)

MR. DEPUTY-SPEAKER: I request all of you please to take your seats.

Hereafter, unless all of them take their seats, anybody speaking without my permission in the House, will not be recorded. Order please.

(Interruptions)**

All of you may please take your seats. I will not allow you.

Now, only Papers to be Laid on the Table. Nothing else will go on record.

(Interruptions)**

12.06 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER OIL AND NATURAL GAS COMMISSION ACT

* THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Oil and Natural Gas Commission (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1139 in Gazette of India dated the 1st November, 1980, under sub-section (3) of section 31 of the

1959. [Placed in Library. See No. LT—1959.]

[Placed in Library. See No. LT—1305/80].

NOTIFICATION UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT, DRAFT NOTIFICATION TO BE ISSUED UNDER COMPANIES ACT, NOTIFICATION UNDER COMPANIES ACT, AND REPORTS OF LAW COMMISSION

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of staff) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 448(E) in Gazette of India dated the 26th July, 1980, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No LT—1306/80]

(2) A copy of Draft Notification (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956 regarding exemption to Government Companies from the applicability of sections 225, 256 and 257 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act. [Placed in Library. See No. LT—1307/80.]

(3) A copy of the Companies (Acceptance of Deposits) Fifth Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 546(E) in Gazette of India dated the 24th September, 1980, under sub-section (3)